

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 1032 of 2022

In Re Ensuring The Security of Life and Safety of
Health of the Workmen and Employees EngagedPetitioner

Through :- Mr. Kunal Shah, Amicus Curiae

v/s

The Chief Secretary, Government of U.P.
Lucknow and othersRespondents

Through :- Mr. Manish Goel Additional Advocate General for
the State and Mr. Vibhu Rai, Advocate for Nagar
Nigam

CORAM : HON'BLE RAJESH BINDAL, CHIEF JUSTICE

HON'BLE J.J. MUNIR, JUDGE

ORDER

1. Taking note of a news item published in a newspaper on May 24, 2022 regarding cleaning of drains in the city where the workers were carrying out their job without any protective gears, this petition was registered in public interest.
2. Notices were issued. From time to time, different affidavits have been filed by the authorities.
3. Certain photographs have been placed on record along with the application dated June 7, 2022 showing the manner in which the drains are still being cleaned. From the aforesaid photographs, it is evident that no protective gears have been provided to the workers and they were still waist deep under the water for cleaning of drains. Some of the drains are in open areas but still no machines were being used for cleaning of the drains, though it is claimed that Nagar Nigam has number of machines available, which are being used for cleaning of drains.
4. In the affidavit filed by Upper Nagar Ayukt dated June 13, 2022,

there is no response to the aforesaid factual position placed on record by the Amicus Curiae appointed by this Court. Under these circumstances, we are constrained to summon the District Magistrate and Nagar Ayukt, Prayagraj.

5. Accordingly, the District Magistrate and Nagar Ayukt, Prayagraj are directed to appear in person in the Court on the next date of hearing.

6. Adjourned to July 25, 2022.

(J.J. Munir, J.)

(Rajesh Bindal, C.J.)

Allahabad
12.07.2022
Rakesh/Kuldeep